

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY , JUDICIAL MEMBER**

**ITA No. 9792/Del/2019 to 9798/Del/2019
Assessment Years: 2010-11 to 2016-17**

Shri Charanjit Singh, GH-16, Garden Home, Celebrity Homes, Palam Vihar, Gurgaon, Haryana – 122017 (PAN: AIFPS5454F)	vs	JCIT (OSD), Central Circle-05, New Delhi.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri Gaurav Dudeja, Sr. DR**

Date of hearing : 30.12.2020

Date of pronouncement : 30.12.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-24, New Delhi dated 22.07..2019 and pertain to assessment years 2010-11 to 2016-17.

2. The learned counsel for the assessee, vide letter dated 28.12.2020, has requested for withdrawal of the appeals filed by the assessee and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 in respect of all the appeals has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th December, 2020.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar